

[ TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii) ]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 124 / 2007-Customs (N.T.)**

New Delhi, dated the 27<sup>th</sup> December, 2007.  
6 Pausa, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint/Additional Commissioner of Customs, Inland Container Depot, Sabarmati, Ahmedabad to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Joint/Additional Commissioner of Customs (Import), Nhava Sheva, Raigad, Maharashtra for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Associated Petrochem Pvt. Ltd., 1/A, 2/A, Highway Commercial Centre, Near Senior Tyre, Opp. Barrel Market, Near Moti Bakery, Danilimda, Ahmedabad issued, vide, DRI/AZU/INQ-11/2006-07, dated the 30<sup>th</sup> March, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Zonal Unit, Ahmedabad.

**[F.No. 437/49/2007-Cus.IV]**

(Aseem Kumar)  
Under Secretary to the government of I